

SHRI H.D. DEVE GOWDA: Sir, on 10th October, the election results of UP Assembly were finally declared by the Election Commission. Till 17th October, the Governor had given sufficient opportunity to all political parties including the so-called single largest party to explore all possibilities and come before him as to whether they are in a position to muster strength to form a Government and give a suitable Government. He waited for one week to send the report to the Government of India or to the President. Sir, they have totally failed. No political party was able to muster strength or with the combination of other political parties, they were unable to submit the list to the Governor. Then the Governor had no option except to send his recommendations to the Government of India and also the President of India. Under these circumstances, there was no option except to impose President's rule in UP.

Recently, there were by elections conducted for Rajya Sabha where the BJP had tried its best to see that their candidates win the elections. All the three candidates of BJP were defeated in Rajya Sabha elections. That itself is a clear indication that the mandate of the people of UP was for secular democracy and our party's commitment is for secular democracy. It is a clear indication.

Sir, I would like to make it clear that even with all the differences amongst ourselves, whether it is the BSP or the Samajwadi Party or the Congress or other parties which are now running the Government, they have got differences all the three BJP candidates were totally defeated in the recent by-elections to Rajya Sabha. That itself is a clear indication and much more than that, it was a secret ballot where they could have played all types of the political manoeuvrings. Sir, with all these things, they failed. I know what all had happened during the period of by elections. They were unable to muster strength. That itself is a clear indication that what the Governor had recommended was totally on the basis of merit and there was nothing wrong in it. So, I request this August House to see that this Resolution is approved.

MR. CHAIRMAN :The question is :

"That this House approves the Proclamation issued by the President on the 17th October, 1996 under article 356 of the Constitution in relation to the State of Uttar Pradesh".

The motion was adopted

17.39 hrs.

DELHI DEVELOPMENT (AMENDMENT) BILL, 1996

MR. CHAIRMAN : Now, according to the List of Business, the next item is Constitution Amendment Bill.

But we may take up item No.13, if there is a consensus in the House. Has the House the consensus to take up item No.13?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, we may take up item No.13.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : I beg to move :

"That the Bill further to amend the Delhi Development Act, 1957, be taken into consideration".

Sir, the Delhi Development Authority was set up under the Delhi Development Act, 1957 with the object of promoting and securing the development of Delhi according to Plan. Three representatives of the erstwhile Metropolitan Council of Delhi constituted through the Delhi Administration Act of 1966 were represented in the Delhi Development Authority under sub section (3)(f) of the Act. Since the Metropolitan Council has been abolished and the Legislative Assembly has been constituted for the National Capital Territory of Delhi, there has been no representation of the elected body of Delhi in the Authority. In order to ensure effective deliberations and democratic functioning of the Delhi Development Authority, it became necessary to provide for three representatives of the Legislative Assembly of the National Capital Territory of Delhi as Members of the Delhi Development Authority. To achieve this object, the Delhi Development (Amendment) Bill, 1996 has been introduced in the Lok Sabha.

With these few words, I move that the Delhi Development (Amendment) Bill, 1996 be taken into consideration and be passed.

SHRI JAG MOHAN (New Delhi) : Sir, there is a lot of disturbance.

MR. CHAIRMAN :Order please.

SHRI JAG MOHAN : I am saying a few points which may not really concern the present Minister. But these have to be taken consideration as a part of the Government...*(Interruptions)*

Still some talk is going on. Nobody is listening.

Sir, I would like to seek the attention of the hon. Prime Minister because he is also holding charge of the Ministry of Urban Affairs.

Sir, the very first point which I would like to raise is that the Government have now decided to include three MLAs to ensure effective democratic functioning of the Delhi Development Authority. Now, this new Act of National Capital Territory came three years ago. Why have the Government deprived this Territory or the Delhi Development Authority of this effective democratic

functioning for three years? Is there any explanation for this effective democratic functioning for three years? Is there any explanation for this long delay of three years? That is why, I said that I have no quarrel with the present Ministry. But what the previous Ministry had been doing is really beyond comprehension. A simple change in the Act that wherever there is 'Members of Metropolitan Council' it should be read as 'Members of the Legislative Assembly' and this could have solved the problem. But why was there a delay of three years? Nothing has been mentioned about this. No explanation for this has been given.

My second point is, it has now been introduced that one of the Members would be the leader of the Opposition. Well, I have no objection to this.

DR U. VENKATESWARLU : It is not the leader of the Opposition. Two Members would be from the Ruling Party and one would be from the main Opposition.

SHRI JAG MOHAN : This is a new principle that has been adopted. My only point is that you are adding a new principle without any explanation as to why this principle is being added.

Sir, the other point to which I would like to draw your attention to is that it has been said that the DDA was set up under the DDA Act with the object of promoting and securing the development according to a plan. What it means is that the DDA was constituted and its supervising authority is the Ministry of Urban Affairs. Has that function been discharged by the Ministry of Urban Affairs or the Delhi Development Authority? Now, under the very nose of the Central Government and the Ministry of Urban Affairs all laws of zoning regulations and all DDA provisions are being violated. I can give you several examples of this. But the most glaring example is that these days under the nose of the Central Government, buildings are being demolished and new multistorey flats are being constructed on plots which are meant only for two and a half storey units under the zoning regulations. The land and building mafias have taken over Delhi. I have several photographs with me. This shows very posh colonies. I would like the Prime Minister to kindly look at this because this is a point to which I would like to draw your attention to. This is the statutory responsibility of the DDA and the Ministry of Urban Development to ensure that Delhi is developed according to a Plan. Late Pandit Nehru and Shrimati Indira Gandhi had taken extra pains to ensure that Delhi was developed according to a plan so that it could become a worthy capital of the great nation. Now we are making it a monument of national shame. It has become the fourth worst polluted city in the world. All the laws are being violated with impunity. If you look at these photographs you would see that very good buildings are being demolished and on those plots high rise buildings are being constructed where only two and a half storey

units are allowed to be constructed according to the zoning regulations.

Sir, this is not in one case but in several cases. I have raised this issue on several fora but I do not know what are the powers that are there that nothing is being done. Now, kindly examine the implications of what is happening - if a storey which is constructed for 10-12 persons is inhabited by 100 persons and set up commercial units or set up housing units, wherefrom would the water supply come?

Where will all the sewage disposal take place? Where is the power for all of them? Where is the parking place for them? If you go to Vasant Vihar - the most fashionable city - Shanti Niketan, Hauz Khas or other area you will see the buildings are being demolished. I am a law abiding citizen and the law abiding citizen is suffering the most because it is in his house that all the parking will take place. And, when a pump is set up, all the water will be suck from his line and he will suffer because of shortage of water. If you go to Greater Kailash and so on, all this is happening. As a result of this, you are getting a choked city. There is no justice at all in the city. I do not know what will happen in future. If you do not take action then this scandal will be bigger than any of the scandals that we have so far witnessed or read in the newspapers.

Ever since the reform movement has started, the land prices have gone up, the building prices have gone up. In every unit you are earning crores and crores of rupees. These transactions take place in black money which is against the zoning regulation. I fail to understand why these elementary principles are not being followed. Nobody gets the lay-out plan amended or the service plan amended. Nobody provides the services. The road remains the same but the number of cars increases by hundreds. You can imagine the position of water supply and sewage disposal system. Sewage is flowing back in most of the houses of the law abiding citizens because there is too much of pressure and the system was not built for that. I will send these photographs to you. You may kindly hold a CBI inquiry or a full-fledged inquiry into it if you really want to move fast. Otherwise, the city will collapse totally. It will become an unlivable city. Nobody will be able to live here and it will become a matter of national shame, as it has already become in some respects.

The second point which I would like to mention here is, because of this lopsided uneven development there are about 4000 Blue Line buses plying in the city today. Every day on the road they are murdering the people like anything because no law is being enforced. The road space is very little as a result there is no parking space. Nobody is bothering about it. People are dying every day. If you see the World Bank's latest Report, the health cost of these legal construction is astronomical. It is running into several thousand crores

of rupees. India is losing Rs.5000 crore in Delhi alone for its bad, choked environment. We had Dengue. Earlier we had Plague also. All this is because there is no planning. There is a total infrastructural loss. You have got all the big cars, like Cielos and so on but do not have sufficient road space.

The municipalities, not only here but in most of the cities, are bankrupt. They have no money with them. All the land has been taken over by the urban sharks. Not a single house is being built in the city which costs less than Rs. 50-60 lakh. For whom are you building these houses? What sort of planning you are doing? What sort of life you are creating in the cities? If this is the situation in the capital, what will happen elsewhere? You may please remember that by another two to three years the population of your cities will be as much as was the population of whole of India in 1947. You are making the city unlivable. You are creating a highly unhygienical environment. If you go for a morning walk you will breath in a lot of smoke. I would suggest you to have a really effective master plan and use it effectively. That is why, really speaking, the Supreme Court has now taken over the job of a town planner. I appreciate the role of the Supreme Court personally because the Executive and the Parliament have totally failed. Even when I am speaking on this Bill, the House is almost empty. It concerns the lives of thousands and millions of people. Half the children of Delhi are suffering from asthma. Nobody bothers about the real issues which concern the lives of the people. The Supreme Court asks the Government to relocate polluting industries and remove jhuggies. Is the function of the Supreme Court? We must understand the reasons as to why the Supreme Court is intervening in this way. It is intervening because Parliament is not discharging its function and the Executive is not discharging its function, it has not discharged its function for the last so many years. When people like me have been crying hoarse, all those pleas have fallen on indifferent ears, for whatever reason it is. Even now I am sure no one is listening to this. They are taking more interest in their own little talk than in such a serious matter which is affecting the lives of many people.

The other point is, the Government wants integrated development. Modern Governments are highly coordinated set ups. They require speed and dynamism. The Government have created a set up in Delhi which is just the opposite. While we should achieve maximum results with minimum effort, the Government have designed an institutional set up which involves maximum effort to arrive at minimum results. The DDA is under the Central Government, the Municipal Corporation is with the State Government, the Police is with somebody else and the land is with somebody else, how do you coordinate with all these bodies? Even if you want to build a school on a site which is occupied by jhuggies, you have to go to the DDA to get

the NOC for the plan, somebody else has to fix the land price and police help has to be obtained. There is no coordination at all. How will you achieve planned development of Delhi if there is so much of fragmentation of authority. Even today, the Home Minister was saying that there is the caste factor and so on. It is bound to happen. Because we have fragmented the society, the political structure will be fragmented. Like this, you have fragmented the administrative structure. This is bound to happen...(*Interruptions*)

DR. U VENKATESWARLU : Mr. Chairman, Sir, I request that the time be extended with the consensus of the House. This is a simple Bill and it can be approved.

SHRI JAG MOHAN : Mr. Chairman, Sir, I can continue tomorrow.

MR. CHAIRMAN : How much time will you take, Jag Mohanji.

SHRI JAG MOHAN : The time allotted for this is two hours and I have started at 5.45 p.m. I will take at least 10 to 15 minutes more.

[*Translation*]

PROF RASA SINGH RAWAT (Ajmer) : This is the matter relating to Delhi. Do not hurry.

VAIDYA DAU DAYAL JOSHI (Kota) : Two-three people from our side shall speak.

[*English*]

SHRI P.S. GADHAVI (Kutch) : Everyone has to speak on this point

MR. CHAIRMAN : There are six Members more to speak

PROF. RASA SINGH RAWAT : (Ajmer) : Let us continue with this tomorrow, Sir.

DR. U. VENKATESWARLU : Tomorrow afternoon, Private Member's Business is there.

MR. CHAIRMAN : What is the consensus of the House?

SEVERAL HON. MEMBERS : No, Sir.

SHRI JAG MOHAN : We can sit tomorrow also. Even otherwise, it has come all of a sudden.

JUSTICE GUMAN MAL LODHA : It has been taken up out of turn. Those who are to speak on this have already gone.

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Tomorrow we have got Private Member's Business at 3.30 p.m. How can we take it up tomorrow?

MR. CHAIRMAN : Tomorrow afternoon we will have one hour thirty minutes' time from 2 to 3.30.

DR. T. SUBBARAMI REDDY : At 3.30 tomorrow afternoon, I will just remind the Chair.

MR. CHAIRMAN : It should be over by 3.30 tomorrow afternoon. I feel.

SHRI JAG MOHAN : We have taken three years to bring this small amendment; you cannot give a day's time...(Interruptions)

MR. CHAIRMAN : Okay, we can continue on this Bill tomorrow.

SHRI JAG MOHAN (New Delhi) : May be tomorrow or Monday, whatever suits them...(Interruptions)

DR. U. VENKATESWARLU : I am not against this. You can extend. The only thing is that since it is already six o'clock, I am reminding the Chair.

MR. CHAIRMAN : Now the House Stands adjourned to meet again on December 6, 1996 at 11.00 a.m.

18.00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 6, 1996 Arahayana 15, 1918 (Saka)